

may now ask for leave of the House to move the motion.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): I seek the leave of the House to move my Adjournment Motion regarding the death of 8 persons and illness of several persons due to the consumption of illicit liquor in Delhi, the capital of our nation, and the serious situation arising out of it.

MR. SPEAKER: Is the leave to move the motion opposed?—No. Therefore, the leave is granted. The Adjournment Motion will be taken up at 4 p.m. and 2-1/2 hours will be allotted for its discussion.

—

12.04 hrs.

RE. QUESTIONS OF PRIVILEGE, ETC.

श्री रामावतार शास्त्री (पटना) : हम लोगों की भी सुनिये । . . (व्यवधान) . . .

अध्यक्ष महोदय : मैं सन्तता ना हूँ ।

श्री जगपाल सिंह (हरिहर) : अध्यक्ष महोदय, मैंने प्रिविरेज मांजन दिया है । . . (व्यवधान) . . .

SHRI RAVINDRA VARMA (Bombay North): Sir, I had sought your permission (*Interruptions*).

MR. SPEAKER: Please speak one by one. I will come to you.

SHRI RAVINDRA VARMA: Sir, I had written to you seeking your consent to raise a matter of privilege under rule 222 regarding the conduct of hon. Member Mr. H. K. L. Bhagat in the House on the 17th of February.

MR. SPEAKER: No. You have already been informed.

(*Interruptions*)

SHRI RAVINDRA VARMA: You have not informed me.

MR. SPEAKER: No, it is not matter to be raised here.

(*Interruptions*)

MR. SPEAKER: I have already informed you about it.

SHRI RAVINDRA VARMA: You have not informed me. I do not know for what reasons you are withholding your consent.

MR. SPEAKER: You can come and see me. Not here.

(*Interruptions*)

SHRI RAVINDRA VARMA: I do not know how you have disposed

(*Interruptions*)

श्री जगपाल सिंह : अध्यक्ष महोदय, मुझे भी टाइम दीजिए । मैंने प्रिविरेज मांजन दिया है ।

(व्यवधान)

MR. SPEAKER: I will call you. I will look into it.

श्री जगपाल सिंह : एक मिनट मुझे दीजिए । मेरी बत सुनिये ।

अध्यक्ष महोदय : जगपाल जी, मैं आप की बात सुनूंगा लेकिन इस तरह से डिक्टेट मत कीजिए । . . . (व्यवधान)

SHRI RAVINDRA VARMA: If you are withholding consent, I have not been informed .

MR. SPEAKER: I cannot debate it here.

SHRI RAVINDRA VARMA: But I must be informed, and the reasons must be known. Under rule 224, there are certain conditions that have been laid down for withholding your consent. Therefore, I would like to point out that under rule 224 the conditions that have been laid down for your guidance, do not prevent the raising of this issue by me.

MR. SPEAKER: No you can come to my Chamber and discuss it with me. Not, here, please.

(*Interruptions*)

MR. SPEAKER: You can come to my Chamber.

MR. SPEAKER: Why are you doing it unnecessarily?

(Interruptions)

SHRI RAVINDRA VARMA: You are withholding your consent. The reasons must be known to me.

(Interruptions)**

MR. SPEAKER: You can come to me. I am not allowing you to raise it on the floor of the House.

(Interruptions)

MR. SPEAKER: Nothing is to go on record.

You can come to me. I have already decided. I never take my decisions back.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): You are asking Mr. Varma to come to your Chamber. Can we assume that the matter is pending?

MR. SPEAKER: I want to discuss it with him. I will discuss it with him. It can be reviewed.

(Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur): This is not something which is very personal between you and Mr. Varma, Sir.

(Interruptions)

MR. SPEAKER: Submissions can always be made. You can come to my Chamber and again submit, but not now.

(Interruptions)

प्रधान समीक्षक : देखिए, आप ज्यादती कर रहे हैं।

Not allowed. You are just transgressing the rules. You can come to my Chamber and again submit.

(Interruptions)

MR. SPEAKER: You can again come to my Chamber and again submit.

(Interruptions)

MR. SPEAKER: I have told him that I have already disposed of it, but he can again submit.

(Interruptions)

MR. SPEAKER: No point of order. If there is anything, I can see it again. Now, Prof. K. K. Tewary.

PROF. MADHU DANDAVATE (Rajapur): I want a clarification of your ruling.....

MR. SPEAKER: I have clarified that he can again submit. He can make his submissions. I have already listened to him.....

(Interruptions)

MR. SPEAKER: I have allowed Prof. K. K. Tewary. The hon. Member is on his legs. I am not going to listen to others.

(Interruptions)

MR. SPEAKER: No, no. This is very bad.. I am going to listen to him.

(Interruptions)

AN HON MEMBER: It is a breach of privilege. It is not a matter between you and the hon. Member. It should be discussed in the House.....

MR. SPEAKER: No, nothing will be discussed.

(Interruptions)

PROF. K. K. TEWARY (Buxar): Hundreds of intellectuals including the ex-Chief Justice of the Calcutta High Court and a national professor had been arrested by West Bengal Government.....

MR. SPEAKER: No, not allowed now. I have allowed it under rule 377.

(Interruptions)

MR. SPEAKER: Nothing is allowed.

You can give me a motion. I have allowed it under rule 377.

आपको क्या हो रहा है? मैं तो एक दफा और एक-एक कर के आपको बात सुन सकता हूँ।

(व्यवधान)

MR. SPEAKER: I can listen to one person, not all of them together.

(Interruptions)

MR. SPEAKER: What are you doing? I am allowing him under rule 377.

(Interruptions)

MR. SPEAKER: I am allowing it under rule 377.

(Interruptions)

MR. SPEAKER: Why are you doing like this? I have allowed this gentleman. I have allowed this hon. Member. I don't know. I have allowed him first.

(Interruptions)

श्री जगपाल सिंह : अध्यक्ष महोदय, 17 तारीख को श्री ग़ा़च० के ०५० भगत और श्री महेन्द्र प्रसाद ने जो इस सदन की अवमानना की है उसके बारे में टाइम्स आफ इंडिया और इंडियन एक्सप्रेस ने एडीटोरियल लापे हैं। कम से कम भूत्पूर्व मंत्री को तो ऐसा नहीं करना चाहिए था। इसके बारे में मैंने मोशन दिया है। आप उनसे माफी मंगवाएं। इसके अलावा हम लोगों के साथ इन्होंने ज्यादती की है उसके बारे में भी चर्चा होनी चाहिए।

अध्यक्ष महोदय : मैंने वर्मा जी को कहा है कि वे मेरे कमरे में आकर मुझ से बात कर लें। आप बैठ जाएं।

(व्यवधान)

अध्यक्ष महोदय : आपने जो तीन आदमियों ने मोशन दिया है और अन्य आनंदेवन मेबर्स ने भी दिया होगा।

(व्यवधान)

Sit down. I will listen

I have disallowed this motion. I have not admitted it. You can come to me to my Chamber for re-submission. I have given this ruling. Ruling is ruling. It can't be altered. You can come to me. If I am convinced, I will see.

(Interruptions)

अध्यक्ष महोदय : आप सब लोग १८ तरह से कर रहे हैं। मैं एक आदमी ५० आदमियों की बात कैसे सुन सकता हूँ?

SHRI RAJESH KUMAR SINGH (Firozabad): Under 225....

(Interruptions)

MR. SPEAKER: Nothing is to go on record. (Interruptions) **

SHRI KRISHNA CHANDRA HALDER (Durgapur): I am on a point of order. You have allowed one hon. Member to raise West Bengal affairs under 377. How can a State subject be raised here?

MR. SPEAKER: You cannot question it.

SHRI KRISHNA CHANDRA HALDER: Can State affairs be raised under 377?

MR. SPEAKER: I will see.

SHRI KRISHNA CHANDRA HALDER: How can a State subject be raised here?

MR. SPEAKER: What State subject can be raised here that I will see. (Interruptions) **

MR. SPEAKER: Nothing will go on record.

श्री रामावतार शास्त्री : अध्यक्ष महोदय जमशेदपुर की व्यति बड़ी गम्भीर है ...

(Interruptions) **

MR. SPEAKER: Nothing will go on record.

मैं पूछना चाहता हूँ कि जो कुछ आप कर रहे हैं क्या यह आपको शोभा देना है? इसका कोई विषय हो या इस तरह की वातों से कोई सार्थक वात बनती हो तो जहर आप ऐसा करें और इसमें भी ज्यादा जोर लगा कर करें मुझे कोई एतराज नहीं है। यह मदन आपका है, मेरा नहीं है। आप जाहे जिस तरीके से इसे चलाएं। लेकिन ऐसा करना क्या आपके लिये शोभाप्रदान है? आप भी देख रहे हैं और बाहर वाले भी देख रहे हैं। कानून के हिसाब में, रूल्ज के हिसाब से सब वात मुनने के लिये मैं तैयार हूँ, वात करने के लिए तैयार हूँ। लेकिन इस तरीके से आप हो हल्ला करके सदन की चलाना चाहते हैं तो आपकी मर्जी। लेकिन यह कोई तरीका नहीं है। किस वात के लिए चिल्लाते हैं? एक-एक के बजाय प्रत्येक पचास एक साथ खड़े हो कर बोलना शुरू कर देते हैं। यह ठीक नहीं है।

There is a definite rule that without my permission no Member will be allowed to speak. Why don't you yourself read something?

(Interruptions)

MR. SPEAKER: I have given you an understanding that I will listen to you. But I can listen to only one person at a time.

(Interruptions)

श्री रामावतार शास्त्री : आपने मझे इजाजत दी थी।

अध्यक्ष महोदय : आपकी वात तो खत्म हो गई है। आप मोशन दें।

श्री रामवतार शास्त्री : मैंने एडजोनमैट मोशन दिया है, कानिंग प्रॉटेंशन दिया है। टिस्कों में दस हजार मजदूर —

अध्यक्ष महोदय : दिया है तो मैं देखूँगा। इस तरह से नहीं हो सकता है।

That cannot be raised like this. I cannot discuss a calling attention motion here. Not allowed.

SHRI HARIKESH BAHADUR (Gorakhpur): We want a statement from the Government on the incident which had taken place in Mexico where farmers have raided Indian Embassy.

MR. SPEAKER: Not like this.

SHRI SUNIL MAITRA (Calcutta-North-East): I have given an adjournment motion on the mine disaster which has taken place in Rampur Badua collieries where hundreds of people have died....

MR. SPEAKER: I have already admitted an adjournment motion. Two adjournment motions cannot be taken up on the same day. There is a calling attention tomorrow. You must read the notice.

SHRI K. MAYATHEVAR (Dindigul): I have moved a privilege motion against the Government of Tamil Nadu for giving a show cause notice to me as Member of Parliament.

MR. SPEAKER: I have already informed you.

SHRI K. MAYATHEVAR: You advised me to wait till a reply is received. I waited. Day before yesterday I represented. It is a serious infringement on the rights of this House and the legislatures of entire India.

MR. SPEAKER: I have already informed you.

SHRI K. MAYATHEVAR: You have received a reply from the Government of Tamil Nadu. I am not satisfied and you are not satisfied. What is your reply? I will present the case before the House and I will get the majority vote from the House, if you do not admit it, if you are not inclined to accept it. I want to present the case before this sovereign democratic Parliament of India. I have to represent my constituency

....(Interruptions)

SHRI C. T. DHANDAPANI (Pol-lachi): A Member of Parliament is being prevented by the State Government from discharging....(Interruptions).

MR. SPEAKER: No, I am not allowing it. You can again come and discuss with me if there is anything which you want to say.

(Interruptions)

MR. SPEAKER: There is no right if you are going to take the law in your own hand like this. Now I will not allow anything to go on record.

SHRI K. MAYATHEVAR: * * *

SHRI A. K. SEN (Calcutta-North West): We have given a Calling Attention Notice about the grave situation which prevails in West Bengal today.

MR. SPEAKER: That is under my consideration.

(Interruptions)

MR. SPEAKER: You had your say. Why can't he say what he wants? I have it under my consideration. That is under my consideration.

SHRI G. M. BANATWALLA: rose—

MR. SPEAKER: Just one minute. Take it easy. If you want me to run the House, please wait

श्री जगपाल सिंह : अध्यक्ष जी, आपने जो अभी व्यवस्था ही हम लोग पूर्णतः ...
(द्यवधान)

MR. SPEAKER: No, not to be reopened. You cannot reopen the same subject time and again.

आप अन्दर आ कर कहिये । ...
(द्यवधान)

आप फिर बोलने लग गये ? माननीय जगपाल सिंह जी, आप न बोलिये ।

SHRI EDUARDO FALEIRO (Mor-mugao): Sir, you have ruled on several occasions that no matter raised during the Zero Hour without your permission will go on record or will be reported by the press.

MR. SPEAKER: That is right.

SHRI EDUARDO FALEIRO: I would like to know, therefore, whether the alleged question of breach of privilege, which was raised today without your permission, has gone on record.

MR. SPEAKER: What goes on record, goes only with my permission, when I say that I will listen; otherwise not. Nothing goes into the record without my permission.

SHRI EDUARDO FALEIRO: So, it will not be reported in the press?

MR. SPEAKER: I have given my ruling that he will come to me and submit if there is anything again.

SHRI G. M. BANATWALLA (Pon-nani): Sir, it has been wrongly denied that there was a strike by the Bombay Central yardsmen. I gave notice of a privilege motion against the Deputy Minister of Railways.

MR. SPEAKER: You have to take it up under Direction 115.

प्रौ० अजित कुमार मेहता : (समस्तीपुर) : समस्तीपुर जेल में पुलिस फार्यरिंग के बारे में जो काल अटेंशन दिया था ...

MR. SPEAKER: I have already allowed it under rule 377.

बिला मतलब बात करते हैं तो कैसे बात चलेगी ।

12.25 hrs.

RAILWAY BUDGET, 1981-82

MR. SPEAKER: Now the Hon. Railway Minister.

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDAY): Mr. Speaker, Sir, I rise to present the Revised Estimates for 1980-81 and the Budget Estimates for 1981-82.

FINANCIAL RESULTS OF 1979-80.

Let me start with a brief review of the financial results of the preceding year i.e. 1979-80 the accounts of which have been finalised during the year. While presenting the interim Budget in March 1980, my predecessor had informed the House that the Budget Estimates for that year presented by the previous Government had been based on an originating loading of 222 million tonnes of revenue earning traffic which, in the context of the declining trend in freight traffic after 1976-77, proved to be unrealistic. The Revised Estimates of that year were, therefore, reassessed on a scaled down target of 194 million tonnes of originating revenue earning traffic against which the actual loading achieved was 193.06 million tonnes.

The Working Expenses, however, had to be increased by Rs. 36.24 crores from Rs. 1827.83 crores to Rs. 1864.07 crores, on account of the persisting escalation in costs of the inputs. In the overall, the Revised Estimates projected a de-

ficit of Rs. 42.10 crores. The year, however, closed with a deficit of Rs. 66.24 crores comprising a shortfall of Rs. 16.60 crores under gross traffic receipts and an increase of Rs. 14.31 crores under ordinary working expenses, offset by a saving of Rs. 6.77 crores under Net Miscellaneous Expenditure and Dividend to General Revenues. Consequently the operating ratio for the year deteriorated from 90.04 per cent to 91.5 per cent. The Railways' indebtedness to General Revenues also, therefore, increased from Rs. 273.52 crores at the end of March 1979 to Rs. 370.92 crores at the end of March 1980.

The Plan expenditure during 1979-80 was Rs. 692.88 crores, excluding Rs. 21.40 crores on Metropolitan Transport Projects, as against the budget provision of Rs. 629.00 crores and Rs. 21.00 crores respectively.

Freight operations in 1980-81.

I shall now summarise the performance so far during the current year.

As the House is aware, the loading target of revenue earning originating traffic for the current year was fixed at 214.5 million tonnes. During the first seven months i.e. April to October 1980, the shortfall in the lifting of revenue earning traffic, with reference to the proportionate budget target for the period, was 15.29 million tonnes. Some of the major factors which affected the performance during this period were power cuts in the eastern sector resulting in a drop in productivity in the marshalling yards and workshops, less production of steel and consequent reduced intake of raw materials by the steel plants, and less production of cement particularly in the Rajasthan area. Disturbed conditions in Assam also resulted in hold-up of traffic and detention of large number of loaded wagons. Labour troubles in the mines at Bailadilla affected movement of iron ore for export. Irrational movements also increased due to the closure of refineries in the eastern sector requiring movement of petroleum products